

IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH KOLKATA

**Before Shri Sanjay Garg, Judicial Member
and Shri Rajesh Kumar, Accountant Member**

I.T.A. No.2167/Kol/2019
Assessment Year: 2006-07

CESC Ltd.....Appellant
CESC House, Chowringhee
Square, W.B-700001.
[PAN: AABCC2903N]

vs.

DCIT, Circle-6(1), Kolkata.....Respondent

Appearances by:

Shri J. P. Khaitan, Sr. Counsel and P. Jhunjhunwala, Advocate, appeared on behalf of the appellant.

Shri S. Datta, CIT-DR, appeared on behalf of the Respondent.

Date of concluding the hearing : February 27, 2024

Date of pronouncing the order : February 29, 2024

ORDER

Per Sanjay Garg, Judicial Member:

The present appeal has been preferred by the assessee against the order dated 14.08.2019 of the Commissioner of Income Tax Appeals)-20, Kolkata [hereinafter referred to as 'CIT(A)'] passed u/s 250 of the Income Tax Act (hereinafter referred to as the 'Act').

2. At the outset, Shri J. P. Khaitan, Sr. counsel for the assessee has stated at bar that as per the instruction of his client, he withdraws the present appeal. The appeal of the assessee is, therefore, dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Kolkata, the 29th February, 2024.

Sd/-
[Rajesh Kumar]
Accountant Member

Sd/-
[Sanjay Garg]
Judicial Member

Dated: 29.02.2024.

RS

Copy of the order forwarded to:

1. CESC Ltd
2. DCIT, Circle-6(1), Kolkata
3. CIT(A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Assistant Registrar, Kolkata Benches